16.14 hrs.

PARLIAMENT (PREVENTION OF DISQUALIFICATION) AMENDMENT BILL

(Amendment of section 3)

MR. DEPUTY-SPEAKER: The House will now take up the Parliament (Prevention of Disqualification) Amendment Bill by Shri N. Sreekantan Nair.

SHRI S. C. SAMANTA (Tamluk): Sir, on a point of information. Last time when the non-official business was taken up on the 25th June, my Bill about the amendment of the Gift-tax Act was the second one, immediately after the Bill by Shri Jagannatharao Joshhi. Now I find that it has been put as a third one. I would like to know how this has happened.

MR. DEPUTY-SPEAKER: This change has taken place because the other Bill was put in Category A.

SHRI N. SREEKANTAN NAIR (Quilon): My. Deputy Speaker, Sir, my Bill is to further amend the Parliament (Prevention of Disqualification) Act, 1959. The statement of objects and reasons has brought out the background of the Bill. For the benefit of those Members who have not read the statement of objects and reasons of my Bill I will read it again:

(Prevention of Parliament Disqualification) Act, 1959 listed in the Schedule, only such Part I of Public Sector Undertakings and Companies, as were then functioning and for which it was considered desirable to have Members of Parliament on their Boards of Directors. Since then, several Public Sector Companies both in the State and Central Sectors have been formed. The State Governments have nominated Members of Parliament who believed in the necessity, efficacy and efficiency of the Public Sector to the Boards of Directors of such companies in the State Sector. In most cases, such companies have belied the belief that Public Sector undertakings Can run only at a loss,

But the Joint Committee of Parliament on Offices of Profit have taken the view in certain cases that membership on the Boards of Directors of Companies in the Public Sector, which are not specifically exempted in Part J of the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, should be considered as "office of profit."

As all representations to this Joint Committee of Pariiament in the past have proved infructuous; this Bill has been prepared to allow such representatives of the people of this country as do believe in developing the Public Sector a prelude to ushering in a Socialist Society to function as members of the Board of Directors of Companies in the Public Sector in order to utilise this wide experience to run these enterprises at a profit."

Sir, this is a very simple Bill intended to amend Section 3 of Act 10 of 1959, by adding a new sub-section 'K' which takes out of the ambit of the 'Offices of Profit', membership of the Board of Directors of any Public Sector company, 'controlled and owned' by the Central and State Governments. I have deliberately narrowed down the scope of the Bill to the dual condition of control and ownership of the Government so that this Parliament in its collective wisdom, may expand the scope if the wish to do so.

That the intention of the Second Lok Sabha which placed this enactment in the Statue Book was to widen the scope of such a Bill is evident from the report of the first sitting of the Joint Committee of Parliament after Act 10 of 1959 came into force. I quote:

"that the Joint Committee on Offices of Profit (Second Lok Sabha), in their first Report made a very important recommendation, which reads as follows:

The Committee feel that in order to obviate the danger of Members of Parliament incurring disqualification, Government should issue instructions to all the public undertakings whether

fully or partially owned by them to provide in their rules that Members of Parliament serving on them shall not be entitled to any sum of money other than "compensatory allowance" section 2 (a) of the as defined in Parliament (Prevention of Disqualification) Act, 1959. As regards Members of Parliament appointed to serve on non-statutory bodies, the Committee feel that the rules relating to nonstatutory bodies framed by Government should also be similarly amended to provide that Members of Parliament shall not be entitled to any sum of 'compensatory money other than allowance' as defined in section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959."

It is evident from this recommendation of the Second Lok Sabha which was responsible for this piece of legislation envisaged that:

- (1) M. Ps would have to be appointed to both statutory and non-statutory bodies in the Public Sector.
- (2) The only limitation to be imposed should be that they shall not be entitled to any sum of money other than 'compensatory allowance', as defined in Section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959. But after quoting this declared policy of the Second Lok Sabha, the Joint Committee of the Fourth Lok Sabha took a decision diametrically opposed to this view and recorded as follows—I quote para 7-8, p. 35 of the First Report—and para 7 reads:

"The Committee noted that the nonofficial Directors of the Bharat
Aluminium Company Ltd., were getting
remuneration which was more than
the 'compensatory allowance' as defined
in claus: 2 (a) of the Parliament
(Prevention of Disqualification) Act.
1959 and the Board of Directors also
exercised executive and financial powers
and wielded influence and patronage.
As such, they were of the view that even

Directorship of the Company ought to disquality."

I have no quarrel with this.

But para 8 says:

"The Committee also noted that the non-official Directors including the Chairman of the Rehabilitation Industries Corporation Ltd., were entitled to get remuneration which was less than the 'compensatory allowance' as defined in clause 2 (a) of the Parliament (Prevention of Disqualification) Act, 1959. But as the Directors exercised executive and financial powers and wielded influence and patronage, the Committee felt that even Directorship of the Corporation ought to disqualify."

This recommendation on the "Rehabilitation Industries Corporation is diametrically opposed to the general" spirit and the principles underlying the Parliament (Prevention of Disqualification) Act, 1959. It converts the Act into, not the Parliament (Prevention of Disqualification) Act, 1959, the Parliament (Imposition of Disqualification) Act.

The Joint Committee rejected the principles land down by the Act 10 of 1959 and reverted back to the mechanical interpretation of the Blection Commissioner, Shri S. K. Sen, in the matter of the Vindhya Pradesh Legislative Members, which I quite:

"Some offices might be considered 'Offices of Profit' even though the actual payment of emoluments attached thereto, might have fallen into disuse."

The Joint Committee of the Fourth Lok Sabha discarded the principles underlying the Act 10 of 1959 and decided that the basic criterion for disqualification was "the exercise of executive and financial powers and wielding of influence and patronage". With this yardstick, the Joint Committee of the Fourth Lok Sabha

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has recommended disqualification for the Directorships of the following undertakings:

- The Directors of the Bharat Aluminium Co. Ltd. (First Report, (p. 35, IV Lok Sabha)
- The Directors of Hindustan Zinc Ltd. (Second Report, p. 9, IV Lok Sabha)
- The Directors of Janpath Hotels Ltd. (Third Report. pp. 7-8, IV Lok Sabha)
- The P & T Workshops Board. (Third Report pp. 12-13, IV Lok Sabha)
- Boards of Trustees for the Ports, Paradip and Marmagoa (Fourth Report, p. 24, IV Lok Sabha)

In this, there is another peculiarity. In Part I of the Schedule to the Act 10 of 1959, p. 5, the Trustees of the Port of Bombay, except the Chairman and the Chairman of Port Trust Board of Minor Ports, p. 7, are exempted from disqualification. In the original Act, the trustees of the Port of Bombay and of the minor ports have been exempted definitely and specifically. If a legislation is to be adopted, it is that principle which has got to come into the farming of the legislation. But, unfortunately, this Committee decided counter to the spirit of the to go original Act. But when it comes to the Ports of Paradip and Marmagoa, even the membership of the Boards is recommended to be disqualified. So, this goes counter to the spirit of the original Act of the Parliament (Prevention Disqualification) Act, 1959.

These are the other undertakings:

 Membership of the Board of the Goa Shipyard Ltd. (Fourth Report, p. 24) Membership of the Jury for Jawaharlal Nehru Award for International Understanding
 (Fourth Report. p. 24)

This is something which is so fundamental and basic. To say that a Member of Parliament is not fit to be in the Jury for Jawaharlal Nehru Award for International Understanding is an insult to the Parliament, an insult to the Members of Parliament.

- Directorship of the Assam Small Industries Development Corporation (Fourth Report, p. 24)
- Membership of the District and Divisional Selection Boards, Maharashtra (Fourth Report, p. 25)
- Membership of the Planning Board for the Hill Areas of Assam (Fourth Report, p. 25)
- 11. Membership of the State Managing Committees for Ex-Servicemen, Andhra Pradesh (Fourth Report page 25)
- 12, Membership of the States Sales Emporia Committee at Calcutta & Howrah (5th report, page 1)
- Membership of the Board of Review of Publications, West Bengal (5th Report, page 2).
- Membership of the Panel of the Structural Fabricating Industry (5th Report page 2).
- Membership of the States Loans and Grants Committee (5th Report, page 2).
- 16. Membership of the Madhya Pradesh Housing Board (5th Report, page 2).

When the MP Housing Board has been recommended to be disqualified, the original enactment allowed Members of Parliament to be on this Board and they were not disqualified.—Part I of the Schedule of Act 10 of 1959 List (1) Bombay Housing Board and the West Bengal Housing Board page 8 of Act 10 of 1959. So, in these Housing Boards Member of Parliament were allowed to be members. Sir, the Housing Boards of three States were allowed because they have been specifically mentioned and the other Housing Board which came into being could not have been specifically mentioned because they did not exist. The wonderful joint Committee on Offices of Profit declared that after all the Boards which come into existence should be disqualified.

 Membership of the Delhi Thermal Project Control Board (5th Report, page 2).

Here also there is a peculiar feature. Delhi Electricity Power Control Board has been specifically exempted in Part I of Schedule to Act 10 of 1959 page 8. Rajasthan also has been disqualified. So, what is good for the Electricity is bad for the thermal unit! So, while we allow electricity Board which produces hydel power but we will penalise the Board which produces power by coal. It is so irrational which does not convey any meaning.

- Membership of the Central Board of Trustees. Employees' Provident Fund (5th Report, page 4.)
- 19. Membership of the Cochin Town Planning Trust (-do-)
- Directorship of the Kerala State Coir Corporation. (5th Report, page 4)

Here is another basic and key example of the irrational approach of the Joint Committee. The reason given by the Committee is:

"The Committee feel that the payment of a sitting fee of Rs. 25/--in addition to TA and DA would be deemed to constitute 'profit'."

The Committee was first under this misconception that the sitting fee and DA would be given to the Directors for the same day. That was the basis on which they declared this as an office of profit but it was later clarified to them both by the Members of Parliament and also the State Government.

On the basis of Memorandum No. 223 thequestion of the Kerala State Coir Corporation Ltd. was taken up again in the 28th sitting of the Joint Committee (8th Report, page 5), and was left open. Evidence was recorded from Shrimati Suseela Gopalan, Shri N. Sreekantan Nair and other M. Ps from Kerala and held up the final decision for collecting information from the Kerala Government....

SHRI JAGANATH RAO (Chatrapur): There are 17 reports of the Standing Committee of Parliament. I do not know whether the hon. Member wants to go through all those 17 reports. What is the principle in reading them?

SHRI N. SREEKANTAN NAIR: I am only giving annotations which have gone counter to the Act itself. I am only giving details of those committees and Boards of l think, go Directors which, counter to the very basic principle. I am only listing the others. These important because some of the reasons which prompted the Joint Committee have been given in full and in detail.

The question was taken up at the 36th meeting. After discussing at considerable length, the committee noted that the director of the corporation were only paid a sitting fee of Rs. 25 for the day of the sitting of the corporation and that no d. a. was paid to them and as such the directors did not get more than compensatory allowance and so. they ought not, therefore, to be disqualified. The Committee, however, noted that the board of directors of the said corporation exercised both executive and financial Powers and wielded influential patronage and as such the committee considered that the board of directors of the corporation ought not to be exempted from disqualification. This is where the Fourth Lok Sabha and the committee fo

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Fourth Lok Sabha have laid down in clear unequivocal terms how and why they classified certain public sector undertakings as calling forth disqualification

In Schedule, Part I, of the Act 10 of 1959, the boards of industrial concerns in Mysore are exempted in toto So, any public sector undertaking which existed then and which into existence after the Act was but on the statute-book, so far as the Mysore State was concerned, was exempted. But the same benefit is denied to Kerala and other States simply because at the time the prevention of Disqualification Bill was on the anvil, we had not brought in such a clause But you know the general concept of such an Act is that the principle laid down in the Act would be followed later on, and not as has been done by the Joint Committee that it will be countered at every stage and wherever it was not specifically laid down, it would be vetoed and it would be interpreted as bringing in disqualifiction

Then we have

- 21 Directors of the Tungebhadra Steel Products Ltd
- 22. Members of the Market Committee, Tamil Nadu (5th report, p 8)

I am citing all this just to mention the names of the States which are involved and the organisations involved, Then, we have

- 23. Members of the Maharashtra State Dental Council (6th report, page 11)
- 24. Membership of the arbitration board, Kerala (6th report, page 14)

Incidentally, I might mention that this involves only the handling of industrial disputes or trade disputes, Then, we have

- 25 Membership of the Andhra Pradesh Road Transport (7th report, page 3),
- 26 Directorship of the Rajasthan Financial Corporation (7th report, page 4).

 Members of the State Law Countission, West Bengal (7th report, page 4).

This is the perspective and these are the objectives of the Pandit Thakur Das Bhargava Committee and the general lines laid down by its progeny, the Parliament (Prevention of Disqualification) Act, 1959 but these have been completely lost sight of by the Joint committee which came after it This becomes a major catastrophe during the revolutionary epoch when the vast majority of the people of India have accepted the socialistic orientation offered by Shrimati Indira Gandhi and voted her back to power with a steam-roller majority to amend the Constitution for adopting a socialist programme Incidentally, I may add that the composition of the Fifth Lok Sabha has been radically altered, from the reactionary preponderance in Fourth Lok Sabha we have now come to a more progressive Heuse

SHRI R D BHANDARL (Bombay Central) Let there be no reflections

SHRI N SREEKANTAN NAIR There was a preponderance of reactionary thought in the Fourth Lok Sabha It is not my reflection but it is a result of the elections I am adding that none of the Members of the committee, except perhaps Shri Atal Bihari Vaipayee has been returned

SHRI G VISWANATHAN (Wandiwash)
All of them defeated ?

SHRI N SREEKANTAN NAIR They have all gone down the dram because of the avalanche of the popular will against reaction.

Socialisation of the major means of production and distribution is the first step towards socialism. That is why I say that in a public sector undertaking Members of Parliament who believe in the efficacy of the public sector must come in It is because nationalisation of the means of production and distribution is a very basic concept which can take us to a socialist order of society. If we want a socialist order of society, then we got to implement this.

It is not only a question of a few public sector undertakings we now have. If we want to bring about a real socialist transfarmation, we have to take over the entire gamut of the major undertakings in the country. Then how will you manage them? Are you going to run them in the way the public sector undertakings are being run now, losing every year Rs. 30 crores, Rs. 40 crores and Rs. 50 crores? If that comes to pass, where will our country be? In that case, we will not be able to put into parctice the slogan of graibi hatao. We will not be able to usher in socialism. Of course, we will be able to bring about socialisation of poverty. But is that our objective ? If you want to socialise poverty, well and good, go ahead. Put ail the undertakings in the hands of bureaucrats, they will enjoy very comfortably and give all their friends and relatives cushy jobs and after three years walk away to their permanent posts. Nobody cares for the public sector undertakings today. That is why they are losing a lot now.

You may ask, what is the benefit of having MPs in the boards of directors. I do not say every MP will be appointed. My reference is only to such members who are found to be, expected to be, above board, honest, competent, who understand the operation of these industries.

SHRI S. M. BANERJEE (Kanpur): On a point of order. Why does he say those members who are honest? We are all honest. Let him not cast aspersions on members by saying 'those who are above aboard, honest' and so on.

SHRI N. SREEKANTAN NAIR: I have not named any particular member. We are all human. There are some black sheep in every fold. Why does he pick holes like this? What I say is a fact....My reference was to those people who have been recognised to be honest and efficient. He may be honest. I may be honest. But I may not be recognised.

SHRI S. M. BANERJEE: Let there be registration and recognition of the honest.

SHRI N. SREEKANTAN NAIR: That requires a thick skin. I do not want to be registered.

My suggestion may be misunderstood and it may be asked how a member put into such a committee can bring about such wonderful changes. I can say from personal experience when a Member is on a committee, the Chairman or Secretary or the board does not go counter to logical and fair suggestions made by the Member, if that Member is worth the name.

I wish to make it plain that MPs need not be there as Chairman or Secretary. They need only be members. With their experience, stature and standing, they can coordinate the various activities and make the organisation function properly. Only if these who believe in a socialist order of society go all out to see that these public sector undertakings work in the proper way, only if they work with devotion and sincerity, only such people can salvage our public sector units and take them out of the morass in which they are now enmeshed.

The question of patronage and influence might be raised. This is a past conception. We know that during the last parliamentary elections, people in authority were swept away like dry leaves. The dominant position of the Congress suffered in several States, The Congress itself split up. It has now been established that men or persons in authority do not command the confidence or get the support of the common people unless they get into contact with them. Their respected position in the past is of on account in this matter. Therefore, the conception of power and patronage has ceased to play any part whatsoever in these matters.

Therefore, in the name of garibi hatao-I do not know your Hindi, I have only heard this slogan in the name of socialist trends to be adopted in future, in the name of the efficient working of the public sector undertakings, I appeal to the Government and this House to accept this Bill and place it on the statute book.

Sir, I beg to move:

"That the Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959, be taken into consideration.'

MR DEPUTY-SPEAKER : Motion moved

"That the Bill further to amend the Parliament (Prevention of Disqualification)
Act, 1959 be taken into consideration"

SHRI DASARATHA DEB (Tripura East) I do not support the Bill as such This Bill seeks to remove the disqualification of Members of Parliament to become members of Boards of Directors in public undertakings The Statement of Objects and Reasons says

"The State Governments have nominated Members of Parliament who believed in the necessity efficacy and efficiency of the Public Sector to the Boards of Directors of such companies in the State Sector"

The Mover of the Bill says that some State Governments have already nomunated Members of Parliament in such Boards and he wants that this should be regularised by enacting legislation in this House We cannot support this

I am prepared to allow a Member of Parliament to function as a member of a Board of Directors if he does not take any salary or any compensatory allowances and works as an honorary member of that Board

SHRI N SREEKANTAN NAIR The remuneration must be less than the compensatory allowance That is there

SHRI DASARATHA DEB He should not get anything He is getting his salary and everything as a Member of Parliament Why should he get both from here and there?

Secondly it is stated in the Statement of Objects and Reasons.

'As all representations to this Joint Committee of Parliament in the past have proved infructious, this Bill has been prepared to allow such representatives of the people of this country as do believe in developing the Public Sector a prelude

to ushering in a Socialist Society to function as members of the Boards of Directors of Companies in the Public Sector in order to utilize this wide experience to run these enterprises, at a profit."

Without casting any aspersion on Members of Parliament, I should say that by merely becoming member of Parliament cannot be considered very person running these public efficient ın undertakings It was argued that if a Member of Psrliament was associated in the Board of Directors, he could help to build up the socialist economy in the public sector, But I have got doubts because each and every Member of Parliament is not supposed to subscribe to the socialist ideology or work for fostering and building up a socialist economy in the country Some are actually opposed to a socialist economy So, one should not say that by merely becoming a Member of Parliament and being associated m a Board of Directors, a person can help that particular industry to build up a socialist economy

I do not want to say much on this. I only say that this Bill as such should not be accepted by the House If the Mover makes an amendment that such Members of Parliament should not take anything by way of salary or compensatory allowence as Directors, it can be accepted He should also work as an honorary Member of the Board of Directors Then some consideration may be given and it may be allowed That is why I oppose this Bill

श्री कवल सिम सपुकर (केसरिया):
समापित महोदय, इस बात को मानते हुए कि
इस पालियामेट मे हम आम नीतियो पर श्री
श्रीकान्तन नायर के साथ चलते हैं, उन के इस
उद्देश्य को मानते हुए कि सरकारी सस्थानों पर
जन-प्रतिनिधियों के माध्यम से जनता का अधिक
नियत्रण होना चाहिए, इस बात को मानते हुए
कि नौकरशाही खत्म होनी चाहिए और इस
बात को भी मानते हुए कि सरकारी सस्वानो
मे अधिक कार्यकुश्चलता आनी चाहिए और उस
की अधिक अच्छी व्यवस्था होनी चाहिए,

माननीय सक्स्य ने अपने बिल के समर्थन में बोलते हुए जो बातें कही हैं और इस बिल का जो रूप है, उन को दृष्टि में रक्षते हुए मुझे इस बिल का विरोध करना पढ़ता है। और मैं उसका विरोध करता हूं।

मेरे विचार में शायद श्री श्रीकान्तन नायर ने समाजवादी अर्थ-व्यवस्था की समझा नहीं है. क्यों कि ऐसा नहीं है कि किसी सोशलिस्ट कन्ट्री में भी यदि पालियामेंट के मेम्बर सरकारी संस्थानों के बोर्ड आफ डायरेक्टर्स सें हो जायें, तो वहां सोशलिज्म आ जायेगा। सोशलिस्ट कन्ट्रीज का यह नया अनुमव कि जो टेक्नोक्रेट्स हैं, जो विशेषज्ञ है, वे आम तौर पर राजनीतिज्ञो का स्थान लेते जा रहे हैं। मैं माननीय सदस्य के प्रति सम्मान प्रकट करते हुए यह कहना चाहता हं कि हम पार्लियामेट के मेम्बर हो गये, इसका मतलब यह नही है कि हमारे पास सारे ज्ञान का मंडार हो गया है, हम ईमानदार हो गये है या हम सें गलती नहीं हो सकती है । इस लिए जिस उद्देश्य से माननीय सदस्य इस बिल को लाये हैं, उस की पति नहीं होने जा रही है। माननीय सदस्य, श्री दशरथ देव ने सही कहा है कि अगर इस बिल में यह व्यवस्था कर दी जाये कि बोर्ड आफ डायरेक्टर्ज में पालियामेंट के मेम्बरों को रखा जाये, लेकिन वे आनरेरी ढंग से काम करे, तो हमें कोई एतराज नही है।

आज पालियामेंट के मेम्बरों को काफी सुविधायों मिल चुकी हैं। इस लिए देश की वर्तमान स्थिति में उन को और अधिक सुविधायों देने की बात नहीं होनी चाहिए। उन को ये विशेष सुविधायों दे कर संकारी संस्थानों में एफिशेंसी, कार्यकुशलता और समाजवाद लाने की बात कही गई है, लेकिन ऐसा नहीं होने बाला है।

इस पालियामेंट में कांग्रेस दल के सबस्य मी हैं और दूमरे दलों के भी सदस्य हैं, जिन को इस बात की जानकारी नहीं है कि समाजबाद का स्वरूप क्या है, समाजबाद के सिकान्त क्या हैं, उस की क्यिनकेशन में क्या प्रका और समस्यायें आती हैं जिस पार्टी का बहुमत है, बब उस के सदस्यों में मी समाजवाद के सिद्धान्तों के बारे में सफाई नहीं है, तो क्या माननीय सदस्य समझते हैं कि ऐसे लोगों की बोर्ड आफ डायरेक्टर्ज में रकने से समाजवाद आ सकता है?

समाजवाद का मतलब है कि श्रीमकों का अधिकार और हैजिमनी हो और उन के नियंत्रण में सब संस्थान चले। अगर इस बिल को लाने से माननीय सदस्य का उद्देश्य यह है कि सरकारी संस्थानों में कार्य-कुशलता आयेगी या नौकर-शाही करम होगी, तो उस उद्देश्य की पूर्ति नहीं होगी। मान लीजिए, दुर्माग्य से श्री अटल बिहारी बाजपेगी बोर्ड आफ डायरेक्टर्ज में चले जायें और माननीय सदस्य मी चले जायें। इस का परिणाम यह होगा कि एक साल श्री बाजपेणी अपनी नीति चलायेंगे और एक साल माननीय सदस्य अपनी नीति चलायेंगे, बोर्ड आफ डायरेक्टर्ज में झगड़ा होता रहेगा और वह किसी मी निष्कर्ष पर नहीं पहंच पायेगा।

इस लिए यह जरूरी नहीं है कि सरकारी संस्थानों के बोर्ड आफ डायरेक्टर्ज मे पिलयासेंट के सदस्यों को लिया जाये। अगर वे समझते हैं कि बोर्ड आफ डायरेक्टर्ज में जा कर वे सरकारी संस्थानों की कार्यकुशलता बढ़ा सक्यें, तो मेरी अपील है कि पहले वे पालियामेंट की मेक्बरिशप में त्याग पत्र दे दें और उस के बाद खुशी से देश की सेवा के लिए और समाजवाद लाने के लिए बोर्ड आफ डायरेक्टर्ज में चले जायें। उस पर किसी को एतराज नहीं हो सकता है।

माननीय सदस्य ने जो सुझाव विया है, उस से कान्टिन्युइटी आफ आफिस भी नहीं हो सकता है। पालियामेंट के मेम्बर का टर्म पांच साल का होता है। यह जरूरी नहीं है शि वह फिर चुना काये। इस लिए यह भी तय करना पहेगा कि बोर्ड आफ साय-रेक्टर्ज की अविध पांच साल से अधिक नहीं होगी। पांच साल के बाद सब को अंग कर दिया जाय। यह भी कार्य-कुशनता नहीं हा सकता है। इसरे,

[श्रीकमल मिश्र मधुकर]

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जो यह सस्थान है इन मे विशेष ज्ञान की आवश्यकता पढती है। पालियामेट के मेम्बरो को आम ज्ञान हो सकता है। कुछ लोग इस मे विशेषज्ञ हो सकते है, जैसे गोखले साहब हैं कानून के विशेषज्ञ हैं लेकिन सब लोग विशेषज्ञ हो, यह बात नहीं कही जा सकती है। इसलिए इन सरकारी सस्थानो मै पालियामेट के मेम्बरो को रख कर जिस उद्देश्य की पूर्ति श्रीकान्तन नायर साहब करना चाहते है उस की पूर्ति इस से नही होगी। इसलिए मैं इस बिल का विरोध करताह भीर मैं अपील करूगा कि वह इस बिल को फिर से सशोधित कर के नये ढग से लाए जिस मे उन के उद्देश्य की भी पूर्ति हो जाय और साथ ही साथ जो खामिया आ गई है उन स्वामियों को मी दूर कर के वह इसे ऐसे रूप से रखें जिस मे स्वय सरकार ही इसे कब्ल कर ले तो ज्यादा अच्छा होगा । इन खामियो के चलते मैं इस बिल का विरोध करता ह।

डा॰ कैलास (बम्बई दक्षिण): समापति महोदय, मै धन्यवाद देना चाहता ह श्रीकातन जी नायर को कि वह इस प्रकार का बिल इस सदन के सामने लाए । इस मे कोई शक नही कि इस सभा के सब समासद चाहते हैं कि पब्लिक अडरटेकिंग्स खुब कुशलता से चले, वे इतना धन कमाए कि देश की उन्नति से उस धन को लगाया जा सके। लेकिन मेरी वह समझ से नही आया कि श्रीकातन जी ने यह जिम्मेदारी अपने ऊपर लेने की कैसे ठानी कि पालियामेट के समासद डायरेक्टर्स बन कर समाजवाद को प्रस्थापित करके उन कारखानो की ठीक प्रकार चला सकेंगे ? जैसा कि पूर्व वक्ताओ वे कहा हम यह समझ सकते है कि पालियामेट का सदस्य किसी भी पब्लिक अंडरटेकिंग में डायरेक्टर की हैसियत से काम कर सकता है। लेकिन अगर वह वहा से तनस्वाह लेते हैं और मैं तो यह कहुगा कि अगर वह आने जाने का किराया इत्यादि भी लेते हैं तो वह दूसरी कमाई हो

जाती है क्योंकि वे पालियामेट से भी क्छ धन पाते है। और वहा से भी वह कुछ पाने लग जाय, यह ठीक नहीं होगा और वह परिपाटी हमे नहीं लानी चाहिए। (व्यवधान) मैं जब आने जाने की बात कर रहा था तो पास तो मिलता ही है लेकिन जो राज का मत्ता होता है. डेली एलावेस वह भी नही लिया जाना चाहिए, ऐसी मेरी मान्यता है। लेकिन कुछ मी कारण रहे हो, समाजवाद की दहाई दे कर यह कहना कि लोक सभा का सदस्य ही वहा जा कर समाजवाद को प्रस्थापित कर सकेगा और इस कारखाने को इस कुशलता मे चला मकेगा कि जिसमे घाटा न हो, वह मेरी समझ से ठीक (व्यवधान) मै इतना बता देना चाहता ह कि माग्य से इसी सभा-सदन ने मझे पब्लिक अडरटेकिंग कमेटी का एक समासद बनाया है। तीन बैठको मे मै जा चुका हु। जिस प्रकार की रिपोर्ट वहा पर मेरे सामने आ रही हैं मझे खद उसका दख होता है। जब पब्लिक अंडरटेकिंग कमेटी बनाई गई है और पब्लिक अंडरटेकिंग कमेटी के सभासद उस मे रस लेते है तो हम तो बोर्ड आफ डायरेक्टर्स से भी ऊपर है, हम तो सरकार को भी कह सकते है कि किस दिशा में हमें जाना है।

वहा पर जितने भी कार्य करनेवाले है, चाहे मैनेजिंग डायरेक्टर हो चाहे एक्जिक्यूटिव डायरेक्टर हो, चाहे फाइनेन्द्रियल डायरेक्टर हो, उन सब को हमारे सामने बुलाया जाता है और जिस प्रकार में हम ने कार्यक्रम बनाया है, कल ही वह मीटिंग हुई थी, उस को दृष्टि में रखते हुए मैं ऐसा मानता हू कि कमेटी आफ पब्लिक अण्डरटेकिंग जितना अच्छा काम कर सकती हैं, उतना शायद बोर्ड आफ डायरेक्टर भी न कर पार्ये। हम को पाच साल बाद चले जाना है, इस बात की कल्पना शायद श्रीकांतन नायर जी ने नहीं की है, लेकिन एक बात उन्होंने अपने स्टेटमेन्ट आफ आक्जैक्ट्स एण्ड रीजन्ज में कहीहै—

"But the Joint Committee of Parliament on Offices of Profit have taken the view in certain cases that membership on the Board of Directors of Companies in the Public Sector, which are not specifically exempted in Part I of the Schedule to the Parliament (Prevention of Disqualification Act, 1959 should be considered as office of profit".

उन की यह बात मेरी समझ में नहीं आती है, वह इस प्रकार का एस्पर्शन क्यों डाल रहे हैं? समापति महोदय, इस चनाव के बाद देश की कल्पना कुछ इस प्रकार की बनी है कि ज्वाइन्ट कमेटी का देखने का दृष्टिकोण ही बदल जाने वाला है। जब ज्वाइन्ट कमेटी पांक्लिक अण्डरटेकिंग्ज की बनी हुई है, उस पर पालियामेंन्ट के सदस्य ही बैठ रहे है, जिनका समाजवाद में पूर्ण विश्वास है, मैं समझता है कि वह जरूर उस काम को आगे बहा सकते है. ..

श्री ज्ञाशि भुषण (दक्षिण दिल्ली) : इस कमेटी की रिक्मेन्डेंशन्ज को कोई नहीं मानता। पचासों रिक्मेन्डेशन्ज रही मे पड़ी हुई हैं, लीन-तीन साल बाद तो रिपोर्ट छपती हैं और कोई जवाब नहीं देता है।

डा॰ कैलास: बोर्ड आफ डायरेक्टर में बैठ कर ही आप उस को क्या ठीक कर पायेंगे।

भी शक्ति भूषण : वेयरमैन बनने की बात करो । एक मजबूत इरादे का डारेक्टर भी काफी होगा ।

डा० फॅलास : आपस की चर्चा करने की मेरी आदत नहीं हैं। मेरा ऐसा विचार है कि अभी इस के लिये समय नहीं है। इस प्रकार की चर्चा अमी हमें नहीं करनी चाहिये कि मेम्बर आफ पालियामेन्ट अगर बोर्ड पर जाय तो उस के डिस्क्वालीफिकेशन की बात नहीं। मैं ऐसा मानता हुं कि अभी इसे नहीं करना चाहिये और जो ज्वाइन्ट कमेटी बनने वाली है, जो नये दृष्टिकोण से इस पर विचार करने वाली है, उस

पर इस विचार को छोड़ दिया जाय कि पालिया-मेन्ट के समासद ढाईरेक्टर होने चाहिये या नहीं।

Disgalification)

इन शब्दों के साथ मैं इस बिल का विरोध करता है।

श्री राम रतन शर्मा (बांदा): समापति महोदय, मैं श्रीकान्तन नायर जी के इस बिल का विरोध करने के लिये खड़ा हुआ हूं। इस बिल के एम्ज एन्ड आर्ज्जैक्ट्स को भी मैंने देखाहै और यह भी समझताहं कि देश सेवाकी मावना से इस बिल को वे यहां पर लाये हैं ताकि पब्लिक अन्डरटेकिंग में जो घाटा हो रहा है. वह नफे में बदल जाय और वहां पर इस सदन के सदस्य कुछ अधिक कार्य कर सकें। लेकिन बहुत से लोग पूराने सदस्य हैं, उन को 10-10 या 15-15 साल का अनमव है । मैं बिलकुल नया सदस्य हुं, एक कमेटी का सदस्य भी बन गया हुं लेकिन जितनी लम्बी रिपोर्टे आती हैं. उन को देखते हुए मैं नहीं समझता कि एक आदमी जो इस समा का सदस्य है, एक-दो कमेटियों में भी है, इस सभा की कमेटियों में भी चुन लिया गया है - वह कैसे ठीक तरह से फंक्शन कर सकता हैं। यह ठीक है कि हम सब देश सेवा की भावना से यहां आये है। हमारा काम यह है कि हम दिशा निर्धारित करें, जैसे अभी एक बुजुर्ग महोदय कह रहे थे, हम अपने हिसाब से दिशा देने यहां पर आये हैं और जो हमारी नीतियां हैं उन के अनुसार दिशा देते हैं।

लेकिन क्या यह आवश्यक है कि हम हर जगह पर बैठें. हर जगह पर जाकर काम करें तमी दिशा निर्घारित कर सकते हैं?

17.00 hrs.

दूसरी चीजयह है कि एक तरफ गरीकी हटाने की बात कही जाये और दूसरी तरफ गरीबी बढ़ाई जाये, जिसको आलरेडी काफी पैसा बेतन मत्ते के रूप में मिलता है, तरह तरह की दूसरी सुविधायें मिलती हैं उसको आप और सुविधायें दें. उसका बेतन और मत्ता और बढा दें - यह कहां तक उचित होगा? फिर यह भी आवश्यक नहीं है कि जो इस समा के सदस्य चुने जायें वहीं सबसे योग्य हो। इस देश में बहुत सारे टेक्निशियन्स है जिनको अपने विषय का बहुत ज्ञान है,
उसको वहा पर बिठाया जा सकता है। सरकार
को इस बात की तरफ ध्यान देना चाहिए कि
योग्य से योग्य ब्यक्ति इन पब्लिक अडरटेकिग्ज
में बैठें और वे गवर्नमेन्ट के इन्ट्रेस्ट्स को वाच
करे। इसलिए मैं इस बात को उचित नहीं
समझता कि हर जगह पर इस समा के सदस्य
ही बिठाये जाये। मैं समझता हू इस बिल का
डट कर विरोध होना चाहिए।

दसरी बात मैं यह भी कहना चाहता ह कि यह बिल्कुल सम्भव है कि पब्लिक सेक्टर मे भी दलगत राजनीति घुस जाये। अगर यह बिल पास हो जाये तो यह नियम बनाना होगा कि भीन से सदस्य जाये और कैसे जाये. उनका कैसे चनाव हो। जैसे कि दमरी कमेटीज मे होता है. फिर चनाव होने में कोई आवर्धक नहीं है कि एक ही विचारधारा के लोग जाये. हो सकता है उनकी दूसरी विचारघारा हो और उनकी कार्य-पद्धति से विल्कुल विपरीत जाता हो और उस समय जब विचारों में संघर्ष होगा तो प्राकृतिक है कि काम सफर करेगा और जो कछ उत्पादन आज हो मी रहा है वह भी घट जाये तथा एक व्यर्थ का बलेडा हो जाये। इसलिए मेरा आग्रह है कि इन क्षेत्रों को राजनीति से बिल्कुल दुर ही रखा जाये।

दूसरी बात यह है कि अगर यह बिल पास होता है और यह तय होता है कि सरकार नियुक्ति करेगी तो फिर सरकार जिसको चाहेणी उसको मेजेगी, जो मिनिस्टर नही बन पायेंगे उनको भेज देगी। इस प्रकार जिस पहलू से भी हम इस बिल को देखते है हमको यही लगता है कि इसका विरोध किया जाना चाहिए। इसलिए मे श्री नायर से प्रार्थना करूगा कि वे इस बिल को वापिस ले ले तो बहुत अच्छा होगा।

धन्यबाद ।

SHRI G. VISWANATHAN : Mr. Chairman, I rise to support the principle underlying this Bill After hearing the speeches of the three or four speakers who have preceded me I think the question has boiled down to whether Members of Parliament can serve on the board of public undertaking. It has not stopped there, it went to the problem of TA and DA and also the question of socialism No doubt, the public sector undertaking has to play a major role, a dominant role in a mixed Two of my Communist friends spoke about public sector undertakings being owned and controlled by the labour I do not think it is socialism, it is The stage has not known as communism reached, and I do not think it will ever reach, when these companies will be managed by the employees but as long as we are in this country and as long as we are having this mixed economy the public sector undertaking has to be managed by a board, whether it is nominated by the government or elected by the shareholders

Sir, the question whether Members of Parliament can serve on the Board was also discussed. I am sorry to say that some of the speakers were of the opinion that MPs will not be able to on the Boards of such companies. A Member of Parliament should not be disqualified if he is really efficient to work on a particular Board. Simply because if we pass this Bill not all of us are going to be nominated on all Boards. Either the Government of India or the Governmet of the particular State are not going to allow all the MPs to go on the Board. Simply because he become an MP he should not be disqualified to work on a Public Undertaking If he is really capable of running a Public Undertaking or at least giving proper advice to the Public Undertaking he should be appointed on the Board and can be allowed to function as a Member of this particular public undertaking.

Many of the Members spoke about the travelling and the dearness allowances. I do not think it is a big problem. An M.P. need not claim travelling allowance because he is allowed first-class pass. When he goes to attend the Board meeting if the Parliament is in Session he should not claim dearness allowance but if the Parliament is not in Session he should dearness allowance but if the Parliament is not in Session he should claim dearness allowance.

Dr. Kailas pointed that we have got a committee on Public Undertakings which is a super Board, So, why do you want to go and serve on 'the Boards of Public Undertakings? Let me remind him, Sir, the Committee on Public Undertakings has hold on the Public Undertakings owned by the Government of India. We have no control and nothing to do with the public sector undertakings owned and controlled by the States. That is why, I think, the MPs should not be disqualified to go and serve on the public sector undertakings owned by the State sector or Central sector.

Again this disqualification whether an MP should not be on the Board of Directors is not there for Members of the legislatures. I know there are MLAS serving on the Board of Cooperatives of Sugar Mills owned by the State Governments. This disqualification is only for MPs. What is a qualification to an MLA is a disqualification to a M.P. This I do not understand.

Hence, I feel that even though the Bill may not be in a proper form the principle underlining the Bill is correct and should be welcomed. I think the Minister will also accept the principle of the Bill. With this I support the Bill.

भी एम० शामगोपाल रेड्डी (निजामाबाद):
समापति जी, अभी हमारे कम्युनिस्ट माई ने
इस बिल का विरोध किया है। उन्होंने बताया
है कि कांग्रेस बाले अपने नौमिनीज को बोर्ड
ऑफ डायरेक्टर्स में और चेयरमैन बनायेंगे।
उनको यह जानना चाहिये कि यह कांग्रेस
की सरकार है और उसकी पालिसियों को
चलाने के लिये कांग्रेस का आदमी ही होना
चाहिये, न कि राइट कम्युनिस्ट लेफ्ट कम्युनिस्ट।
किसी कम्युनिस्ट मुक्क में किसी अन्य पार्टी के
मेम्बर को बोर्ड ऑफ डायरेक्टर्स का मेम्बर
बनाया है क्या। तो इस नुक्तेनजर से वह
बिल की मुखालिफत कर रहे हैं, जबकि मैं इस
बिस की ताईद करता हं।

पालिंगोरेंट का हर मेम्बर बोर्ड आफ कायरेक्ट्स का मेम्बर नहीं बन सकता । वह मुमकिन भी नहीं है। मैं निजामाबाद को-आप-टिव शगर फैक्ट्री, आन्ध्र प्रदेश फेडरेशन आफ को-आपरेटिव शुगर फैक्ट्रीज का चेयरमैन ह और नेशनल फेडरेशन आफ को-आपरेटिब फैक्ट्रीज का चेयरमैन हुं। जिनको उस विषय की जानकारी है उनको ऐसी जगह पर अपौद्रंट करना चाहिये. और सरकार को इसकी मखा-सिफत नहीं करना चाहिये। और अगर कोई डिसक्वालिफिकेशन है तो उसको निकाल देना चाहिये । क्योंकि पालियामेंट सप्रीम बौडी है. पार्लियामेंट के मेम्बर्स को छोटी छोटी कम्प-नियों में डायरेक्टर बनने से रोका नहीं जाना चाहिये। अगर आप किसी पार्लियामेंट के मेम्बर को मुनासिब न समझें तो डायरेक्टर मत बनाइये। मगर उनके ऊपर यह पाबन्दी रखी है यह ठीक काम नहीं है। दूसरी जो अपोजीशन के मेम्बर्स बार बार यह कहते है कि ये जो क्यूरयोकेट्स है, आफीसर्स हैं ये ठीक काम नहीं करते । हमारे आन्ध्र प्रदेश मे निजाम शुगर फैक्ट्री है जो रोजाना 4500 थैले शुगर बनाती है। उस कन्सर्न को एक आई. ए. एस. आफिसर चला रहा है जिसका प्राफिट हर साल एक करोड़ रूपये का है, सवा करोड़ और डेढ करोड रूपये तक भी उसका प्रोफिट है। इसलिये मैं यह कहना चाहता हं कि हर आफिसर खराब है, हर व्युरियोकेट खराब है, इस तरह का हमारा आइडिया नही होना चाहिये क्योंकि एक फैक्टरी पहले जो मेनेजिंग एजेन्ट के पास थी तो उसका प्राफिट 20 या 25 लाख रुपये होता या और अब उसका प्राफिट सवा करोड़ रूपये से अपर है। वह फैक्टरी जो 35 करोड रुपये से बनी है वह आज 13, 14 करोड़ रुपये की रह गई और वह आफिसर्स की वजह से यह चीज खराब हो गई, इसको मैं मानने के लिये तैयार नहीं हूं। मैं पार्लियामेंट के मेम्बर्स के डाइरेक्टर्स बनाने के बारे में भी बोलने बाला हं और मैं इसके खिलाफ हं क्योंकि अगर उस फैक्टरी में अगर 40 करोड़ रुपये का नुकसान हो जाता है तो हम यहां उसकी सपोर्ट करना शुरू कर दें, तो बड़ी मृदिकल हो

[श्री एम० गोपाल रेड्डी]

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जाएगी। मैं आपको बताना चाहता हू कि नेहरू जीने कहा था— I do not want to hear any excuses I want the work to be done अगर 40 करोड रपये का नुकसान होता है, तो क्यो यह घाटा हुआ। हम यह चाहते हैं कि जब इतने करोड रुपये का इन्वेस्टमेट किया है तो उसमे हमारी जेब में फायदा भी आना चाहिए और आफिसर्स को नमने की तरह से काम करना चाहिए। हमे सुपर-वाइजिंग बाडी की हैसियत से उसकी देखमाल करनी चाहिये न कि खुद बैठकर पूरी जिम्मेदारी अपने सिर पर ले ले और पार्लियामेट में कुछ सेम्बर्स उसका स्पर्टिनज्म करते रहे और दूसरे मेम्बर्स उसका किटिनज्म करते रहे।

अगर हमारे साथी वहा पर डायरेक्टर बनेगे तो हम यहा पर उनको क्रिटिसाइज करना पढेगा और यह एक बडी मारी एनामली हो जाती है और एक खराब पोजीशन हो जाती है। इस वास्ते मैं चाहुगा कि यह डिस्क्वाली-फिकेशन निकाल देनी चाहिये और इन लोगो को वहा पर नही ग्लना चाहिये। दूसरी बात यह है कि जो काग्रेस पार्टी है तो इस पार्टी मे यहा पर लगभग 350 मेम्बर्स है और राज्य-सभा मे भी सौ सवा सौ मेम्बर्स है। तो इन साहे चार सौ पाच सौ मेम्बर्स मे बहुत से लोग बहुत बेहतरीन लोग है जो अच्छा तजुर्बा रखते है। पार्टी की जो मशीनरी और पालिसी है उसको चलाने के वास्ते सिर्फ पार्लियामेट के मेम्बर्स को ही नही होना चाहिये बल्कि जो आर्गनाइजेशन है उस आर्गनाइजेशन के जो मेम्बर्स है उनको वहा पर रखा जा सकता है। किसी मेम्बर को एतराज करने का कोई हक नहीं है क्योंकि काग्रेस को जो लोगो ने मैन्डेन्ट दिया है और गरीबी हटाने का जो नारा हमारा है वह नारा दूसरो की जवान पर आने मे मुझे बुरा लगता हैं। जो हमारा स्लागन है उसे तुम क्यो लेते हो? जो तुम्हारे पास है उसकी ही तुम क्यो नही इस्तेमाल करते हो ? हमारा जो लडका है उस को तुम क्यो एडाण्ट करते हो हमी उस लडके का पालन पोषण करेगे। इस वास्ते अपोजीशन की तरफ से जब कभी यह बात कही जाती है तो मुझे बडी तकलीफ होती है। क्या इन लोगो के पास कोई अपना स्लागन नही है क्या इन का कोई अपना प्रोग्राम नही है सिवाय हमारे प्रोग्राम के वित रात ये लोग यही कहते रहते हैं जैसे कोई राम नाम जपता हो। इस के सिवाय उन के पास और कोई चीज नही है। हम।री पालिसी को आप लोगो ने पसद किया है। यह बडी अच्छी बात है। मगर यह सब होते हुए मी आप हमारी हर बीज को अपोज करते है। इसलिए मेरा सुझाव यह है कि जितने मेम्बर्स आफ पालियामेट है उन का उस का डायरेक्टर नही होना चाहिए।

दूसरी बात यह है कि मेम्बर पालियामेट के ऊपर बहुत सारा यह किटिसिज्म हाता है कि बे अपनी कास्टीट्यूएसी मे पाच सल मे एक दफा मी चक्कर नहीं लगाते है। मैं तो बाच बीच मे जाता रहता हू और बीस पच्चीस गाव हो कर आया हू। मेरी बात अलग है और मैं तेलगाना प्रजा समिति क मुकाबिले बहुत मेजारिटी से जीत कर अया हु। अब तो श्रीमती इदिरा गाधी ने एक अच्छा काम किया है और वह यह है कि हर मेम्बर आफ पालियामेट को डायरेक्ट एलेक्शन लडना पडेगा। पहले तो यह था कि एम एल एज के सिर पर बैठ कर महाशय कही से सडे हो जाते थे और आ जाते थे। अब वह चीज स्तरम हो गई है। अब ता अपनी कास्टीट्यएसी मे ज्यादा काम करना पडेगा। इस वास्ते इन झगडो मे नही पडना चाहिए।

एक बात यह है, हमारे पास इतना लिटरेचर आता है कि मुझे तो उस को पढ़ने के लिए आई स्पेश्वलिस्ट के पास जाना पड़ा। क्यो कि मैं नया आदमी हू इस वास्ते पालियामेट से जो श्री लिटरेचर दिया जाता है उस को पढ़ना चाहता हू। इतना काम पालियामेट से पड़ा हुआ है उस को करने के बास्ते हमें ज्यादा फूर्सत नहीं मिल रही है तो दुनिया का सब दर्द हमारे जिगर में है ऐसा न सोच कर सब अपना अपना काम चलाएं तो अच्छा होगा।

श्री शक्ति भूषण: समापति महोदय, मैं श्री श्रीकांतन नायरका शुक्रिया अदा करना चाहता हूं कि उन्होंने इस विषय की ओर इस सदन का ध्यान दिलाया है और इस बिल को यहां लाए है। हम अपने देश को समाजवाद की ओर ले जा रहे हैं, उसको एक नई दिशा दे रहे हैं। मैम्बर पार्लियामेट मिनिस्टर हो सकते हैं और सरकार की जिम्मेदारी सम्माल सकते हैं तो मैं नहीं समझता हूं कि कुछ सरकारी संस्थानो में अगर वे जाते है तो वे संस्थान कामयाब नही होगे । कुछ लोग अपने आप मे कमी महसूस कर सकते हैं और सोच सकते हैं कि शायद वे उनको नही चला सकेंगे। यह उनको मुबारिक हो। जहा तक श्री नायर का सम्बन्ध है वह एक बड़े राजनैतिक, तपस्वी, त्यागी और बहुत ही अच्छे समाजवादी कार्यकर्ता हैं। वह बहत सीनियर मैम्बर भी हैं। उन हे मन मे यह मावना कमी नही आ सकती कि मैम्बर्ज आफ पार्लियामेट के मत्ते बढ़ाये जायें। उनका जीवन जैसा रहा है उससे यह अंदाजा नहीं लग सकता है कि इस भावना से वह इस बिल को लाए हैं और वे यह चाहते हैं कि मैम्बर्ज की तनस्वाह कम था ज्यादा की जःए। सस्ते नारे लगाकर जो इस बिल को दबा देना चाहते हैं, उनका मैं विरोध करता हूं और वह गलत बात होगी।

समापति महोदय मैं समझता हूं कि यह एक गम्भीर समस्था है। अमरीका में जो पार्टी जीत कर आती है, पूरी की पूरी व्यूरोक्रेसी उस पार्टी की अपनी हो जाती है, पूरी की पूरी मुल्क के प्रति जिम्मेदारी उसकी हो जाती है। यहां यह हालत है कि जिम्मेदारी हमारी है नेकिन चलाने वाले दूसरे लोग हैं। अमरीका में जब दूसरी पार्टी पावर में भा जाती है तो पहली

पार्टी के लोग बाहर चले जाते हैं। यहां ऐसी कोई बात नही है। यहां अगर कोई गलत ब्युरोकेट आकर बैठ जाता है तो बीस तीस साल तक जब तक वह रिटायर नहीं होता है, उसको आप हटा नहीं सकते हैं आप को भाजूम ही है कि यहां पर श्री नायक जो आई. सी. एस. हैं उनको हटाने के बाद भी एक्सटेशन देना पड़ा। हिन्दूस्तान की एक आई. सी. एस. टोली उनकी मदद को दौड़ पढी। ठकरू कमिशन उसरे खिलाफ बना पाइप लाइन की बंगलिंग की वजह से। लेकिन उसके बावजूद भी उसका बाल बाका नहीं किया जा सकता। ठकरु कमीशन को जरूरी फाइले नही दी जा रही हैं।

मै पूछना चाहता हं कि क्या वजह है कि रेलवे बोर्ड में, पी एंड टी बोर्ड मे पब्लिक के नमाइंदेन जायें। मैं तो यहां तक कहता हूं कि डिस्टिक्ट मैजिस्टेट भी अगर चुने हुए नुमाइंदे हों, जनता के आदमी हो तो ज्यादा अच्छा काम हो सकता है। आज कल क्या होता है? लोगो की दरस्वास्ते अन्दर तक नही पहुंचती हैं चिटें लिये लोग बाहर खडे शहते हैं। मैं समझता हूं कि जितना ज्यादा से ज्यादा डिसेंट्ल इजेशन हो. जितना ज्यादा से ज्यादा पब्लिक के लोगों को अधिकार दिया जाए, उतना ही ज्यादा अच्छा होगा और आप अघेरे से बाहर निकल सकेंगे।

कुछ लोगों का यह विश्वास है कि जनता के चने हए नुमाइंदे कुछ नही कर सकते हैं। जितने यहां ऐश आराम के क्लब्ज है, चैम्सफाई, जीमखाना क्लब बगैरह बगैरह जिन मे बड़े बड़े लोग जाते हैं, आई सी एस आफिसर्स जाते हैं वहां वे लोग यह कहते हुए सुने गए हैं कि ये मिनिस्टर कुछ नहीं कर सकते हैं, मैम्बर पालि-मैंट कुछ नहीं कर सकते है। अगर मैम्बर पालि-मेंट भी खुद इस तरह की बतें कहने लगे कि हमारे बस की बात नही है तो इससे बड़ी और क्या दुर्भाग्य की बात हो सकती है ? आज हम यह नारा दे पहे हैं कि कारलातों में जो चुने कुछ लोग हैं, जो मजदूरों के नुमाइंदे हैं वे वहां के डायरेक्टर बनें। तो क्या वजह है कि

[श्री शशिमूषण]

रेलवे बोर्ड या पी एड टी बोर्ड जिनका ताल्लुक आम जनता से पडता है वहां भी पड़िलक के नुमाइदे न हो और भी बहुत सी जगहें है, एल आई सी है उन मे ट्रेड युनियज के नुमाइदे आ रहे हैं। दूसरी जगहो पर जा रहे हैं। ट्रेड युनियन के नुमाइदों को ज्यादा से ज्यादा अधिकार हम दे रहे है। अगर हम यह सोचते है कि पी य सी सब कर लेगी तो ऐसा हमारा सोचना एक मूल होगी। पी यु सी की पचासो रिपोर्ट हैं जिन की छापने मे तीन तीन साल देर की गई और जान बुझ कर की गई। ब्यूरोकेट बिल्कुल झठे बयान देते है। एक को सदन म क्षमा मागनी पढी। आपके पास कोई चारा इनके सामने नही है। किसी व'म्पनी मे अगर आप चेयरमैन होगे या डायरेक्टर हो तो आपका कमांड होगा। दूसरा एक और भी बहुत बडा फायदा होगा। बहुत से सस्थान इस वास्ते नहीं चल पाते कि कोई अडर सेकेटरी या डिप्टी सेकेटरी दपतर में बैठ कर कलम लगा देता है अर्थार काम नहीं होता है। अगर मैम्बर पालिमेट किसी पब्लिक संस्थान मे होगातो कम से कम ब्यूरोकेसी की वजह से उस सस्थान के सामने रकावट इस तरह की पेश नहीं आएगी क्योंकि वह सीधा सीधा पालिमेट के सामने जवाब देह होगा हम जानते है कि जिस को सरकार पाच हजार देती है उसका मी अगर कोई सिफारिश सुझाव का कागज आ जाता है तो एक अडर सेकेटरी, जो टेक्नीकल काम नही जानता, जो उससे चौथाई तनस्वाह पाता है, वह उ। सुझाव कागज की रोक कर बैठ जाता है। हैरानी की बात है। ब्यूरो आफ पब्लिक एटरप्राइजिज मे जो लोग बैठे हुए है वे यह नही चाहते है कि मजदूरों को रिप्रिजेंटेशन मिले। अगर आपका कोई डायरेक्टर होगा या चे ररमेन हावा तो पब्लिश का रिप्रिजेटेटिव, ट्रेड युनियन ५'। रिप्रेजेंटेटिव आप ले सकेंगे । तो समाजवादी सस्थान व जन उद्योग आगे बढ मर्केंगे।

हमे अपने आप पर विश्वास रखना चाहिए।

इसलै ड और अमरीका मे, समाजवादी देशों मे, दुनिया मे सब जगह चुने हुए लोग अपने हाथ में जिम्मेदारी लेते हैं। यहां खुद पालियामेट के मेम्बरों को, और साम्यवादी मेम्बरो की, अपने आप पर विश्वास नही है, इस से ज्यादा शर्म की बात नही हो सकती है। व्यूरोकेसी पर विश्वास नहीं है और अपने आप पर मी विश्वास नहीं है, तो क्या देश को सुधारने के लिए कोई आस्मान से आयेगा पालियामेट के मेम्बर देश की दिशा को बदल सकते है, देश का भाग्य उन के हाथ मे है, देश मे कान्ति लाने का जिम्मेदारी उन पर है, बहुत से साम्यवादी जेल गये हैं, उन्होने लाठिया खाई है, उन्होने ट्रेड युनियन आन्दोलनो मे भाग लिया है लेकिन वे जिम्मेदारी लेने के लिए तैयार नहीं है। मैं कहन। चाहता ह कि उन को जिम्मेदारी से मागना नही चाहिए। हमारे कम्युनिस्ट साथी जहा जहा ट्रेड यूनियन के रिप्रेजेन्टेटिव हो कर सरकारी सस्थानों मे गये हैं, वहा वे कामयाब रहे हैं। आज उन को अपने आप पर विश्वास होना चाहिए। अगर वह पलायनवादी बनेगे तो दुख की बात होगी।

प्रजातात्रिक उग से चुने हुए सदस्य ब्यूरोकेसी के मुकाबले में कही ज्यादा अच्छा और ईनामदारी से काम कर सकते हैं। मैं नही कहता कि ब्यूरोकेसी में कोई भी अच्छा नही है। उन में भी बहुत समाजवादी दिला क और अच्छे व्यक्ति है, जिन को देश के प्रति हमदर्दी है। लेकिन उन में ब्यूरोकेसी के कुछ क्लीक ऐसे बने हुए है, जो देश के हित की बात नहीं सोचते हैं, जो किसी न किसी तरह समझौता कर । साम्राज्य-बादी देशों से अथवा अमरीका से, गैर जबर सरमाया लायेंगे, चाहे इस मैं देश का लाखों अरबों रूपयों का नुक्सान हो। उन का नीति समाजवादी नहीं हो सकती है।

इस लिए जन सस्वानो के कीच में जनता के चुने हुए सदस्य अवस्य होने माहिए। इस बारे में कोई प्रतिबंध नहीं होना चाहिए। जेकिन इस में कोई जल्दबाजी भी नहीं है। रेलवे बोर्ड और पी० एंड टी बोर्ड में लाखों करोड़ों रूपयों का नुक्सान होता है, लेकिन उन में एक बार जो मेम्बर आ गर्भे, वे जानहीं सकते। एक सदस्य ने कहा है कि अगर नश्सान हो जायगा, तो उस का जवाब कैमे देंगे। पार्लियामेट का मेम्बर खद तो नक्सान नहीं करेगा। वह जिम्मेदारी से काम करेगा और अगर नुक्सान होगा, नो उस के लिए जिम्मेदारी भी लेगा। आखिर यह मंत्री भी तो जिम्मेदारी लेते है।

हमें चने हुए सदस्यों पर विध्व म रखना चाहिए और अपने पैरों पर खड़े होना चाहिए। जब जनता के चुने हुए लोग मजबती के माथ ममाजवाद की दिशा में काम करेंगे, पिल्लक सैक्टर में ज्यादा इन्टेस्ट लेंगे, तो व्यरोक्रेमी के लोग भी उन के साथ आयेंगे। उन मे अच्छे लोग हैं. जो ममाजवाद में विश्वास करते हैं और देश की मलाई चाहते हैं। उनको भी हिम्मत मिलेगी ।

मैं थी थीकान्तन नायर का समर्थन करता हुं और मैं चाहता है कि सरकार इस बारे से एक अच्छा सूलझा हआ बिल लाये।

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE): I am constrained to say that the Bill has been brought forward on a complete misunderstanding of the existing provisions of the law. I am opposing it not because I am necssarily opposed to the principle underlying it but because it is absolutely unnecessary if the existing law is considered very carefully.

As hon. Mambers know, we are at present governed by the parliament (Prevention of Disqalification) Act. 1959 which is now sought to be amended by the Bill which the hon. Member has moved before the House. If one understands the scheme of the present Act. it will be clear to one that in the present Act there is no disqualification attached to the directorship of a public sector undertaking if no remunaration is payable. As a matter fact the present Act makes it clear

in one of the clauses that if no remuneration is payable and if what is payable is only in the nature of a compensatory allowance such as travelling allowance only to meet the actual expenditure incurred by the Mamber and not by way of remuneration, there is no disqualification of any person becoming a director of a public sector undertaking. In that case, where is the need for this Bill?

The disqualification attaches only to two kinds of people. One is where the office carries with it a remuneration. It must be so, because if it were not so, any Act which said that there would be no disqualification even if remuneration was payable, would be completely ultra vires the Consittiution, because artical 102 and the corresponding article 193 pertaining to an office of profit under the State, make it clear that excepting for those offices which are exempted clearly by law, if it is an office of profit under the State the, Central Government or State, Government, there will be a disqualification. That is way the present Act has taken care to see that where the only payment is by way Componsatry allowances add not by way of remuneration, there is no disqualification attached under the existing law to anybody becoming a director of a public sector undertaking.

With apologies to the hon. Mover, I must say that the Bill has been brought forward on a complete misunderstanding of the provisions of the existing law. I can understanding the apprehension of the hon. member that in spite of the fact that the existing law is like this, the joint Committee on Offices of Profit one hon, member said that they had submitted 17 reports after the 1959 Act was passed-have repeatedly recommended that directorships of these undertakings should be a disqualification. Government's policy so far has been to give effect to the recommendations of a body appointed by this House, namely, joint Committee on offices of Profit. Therefore, although there is no such disqualification attached in the existing law, Government would have considered on the recommendation of the joint Committee creating such a disqualification where it dose not exist now because this Committeesha so recommended. But so far as the Bill goes

[Shri H.R. Gokhale]

it is unnecessary because there is no disquaification attached to directorship of a public sector undertaking if there is no remuneration paid, and if only compensatory allowance is paid. So what is the propose of brining this Bill?

The other purpose, which seems to be the real reason for the apprehension of the hon. member, is that to the present Act, there is a Schedule in two parts. In one part, disqualification attaches to chairmanship of some undertakings enumerated in the Schedule; in the other it attaches to chairmanship and secretaryship of some undartakings listed in thereon. This applies irrespective of whether remuneration is payable or not, but it dose not apply to directorships, The present Bill seems only to exempt directorships which exemption is already there in the Act. I do not see any reason for amending the Act on the basis of this Bill.

His fear seems to be that Government might bring in legislation in future giving effect to the recommendation of the Joint Committee, which possibility undoubtedly is there. If the Joint Committee says that you must disqualify directors, in the ordinary course, Government would take care to see that the recommendation of a Committee of this House is given effect to. But these are old reports. Now that a new Joint Committee has been appoined recently by the Lok Sabha...

SHRI G. VISWANATHAN: It can be reconsidered.

SHRI H. R. GOKHALE : ..it can be reconsidered.

SHRIK. BASAPPA (Chitradurga): Is the recommendation mandatory?

SHRI H, R. GOKHALE: When the House constitues a Committee and it makes a unanimous recommedation, naturally Government give weight to it. It is not obligatory. There is no rule like that, that you must give effect to every recommendation of the Joint Committee. But propriety requires that when such a Committee set up by

the House make a unanimous recommendation, due regard should be given to it.

The inclusion of various undertakings, in the Schedule has been done all along on the basis of the scrutiny made by the Committee scrutinising the working of the each undertaking, finding out whether remuneration was payable or not, what was the nature of the duty performed, whether it carried with it any patronage, executive function or executive power, If it did not, it was exempted; if it did, it was included. It was as a result of this laborious work done by the Committee and on its recommendations that certain undertakings had been included in the Schedule to the existing Act

Therefore, it cannot be said that Government have been doing it unilaterally without consulting the House. And even there it does not apply to directorship. It applies in some cases to chairmanship and in some others to chairmenship and secretaryship. In the present Act, in sec. 3 specific cases are clearly set down where it is said that offices of that nature will disqualify a member from being or continuing to be an MP. One of the clauses in this is: 'the office of Chairman, Director or member of any statutory or non-statutory body othere than the Chairman or secretary of bodies which are mentioned in the Schedule, but not Director.

Therefore, I do not see why this Bill is Brought, and I have a feeling, with all respect to the hon, member, that this Bill has been brought because of a misunderstanding of the existing position under the law. Under the law as it stands, he cannot become the Chairman or Secretary of bodies specified in the Schedule. Otherwise, he can become even Chairman or Secretary if remueration is payable and if the undertaking is not mentioned in the Schedule.

Whether or not in future such a disqualification should be created is a matter for Parliament to consider. The Joint Committee has now recently been constituted. The matter can go before the Committee and if the Committee recommends again that the disquilification should be there, the matter can be discussed in the House and a decision

taken. If the Committee recommends that there should not a disqualification that recommendation can be accepted, but I think the present Bill really puts the cart before the horse because there is no such disqulification in the existing law.

The Statement of objects and Reasons shows that the present position of the law is not correctly appreciated, It says that the Schedule to the Act gives a list of undertakings to which the disquilification docs not apply The correct position is otherwise. The Schedule actually gives a list of undertakings to which the disqualification applies,

Therefore, I would request him to withdraw the Bill. The Bill is unnecessary. If he unfortunately dose not agree, I will have to oppose it.

SHRI N. SREEKANATAN NAIR: 1 am very thankful to Members of all sections of the House who participated in this debate. 1 am thankful to the Hon. Minister also for making the position of the Government very clear. I may be permitted to give my leactions to the dedate.

When I heard the opinion expressed from the side of the Socialists and Communists, I was forced to believe that some of them had not read the Bill and so they were against it. They did not even attempt to read the Statement of objects and Reasons or potiently hear my speech when I introduced the Bill. I made it clear that it was not a question of remuneration, that it was the interpretation of the office of profit which was originally given by Mr. Sen as Election Commissioner in the Vindhya Pradesh Disgualifications Bill, which has been brougth back even after the passing of the Act of 1969 in accordance with the recommendations or the Join Committes. It says that some offices might be considered offices of profit even though the actual payment of salary or compensatory allowance may have fallen into disuse. It was the attempt of Parliament to counter that attitude and take out the disqualification of Members of Parliament who had been functioning in such organisations.

Again, some hon. Members were under the impression that every Member of Parlia-

ment would be put in there or only such Members of Parliament belonging to one party would be put in there. Some other Member was under another wrong impression. These are all misconceptions. The object of the Bill is limited and it applies only to such people as are considered and accepted to be competent in certain lines and who can help public sector undertakings. I made it perfectly clear. My friend Mr. Baneriec protested at my imputation that all Members of Parliament are not equally competent, are not equally honest. I must tell him that it is a fact. Why should we shut our eyes? There are MPs and MPs. All MPs may be equally honest but may not be accepted as equally honest. I referred to those who are accepted to be honest and accepted to be competent. I made that very clear. My friend Mr. Deb was not attending to what I said.

The most basic instance in respect of this question stands out. I refer to the Kerala State Coir Corporation. I said in a nutshell that the findings were based on the wrong assumption that the Member of the Board of Directors would get D. A. and sitting fees for the same day. May be it was disproved from the records of the Government and the evidence of the Member who was involved in it, Shrimati Sushila Gopalan, wife of comrade A. K. Gopalan, who was a Member of this House.

When it was found that both the remunerations were not being given or received then they resorted to another argument it has got power and it can dispense favours, so we must disqualify her. The whole thing really started from there, as has been pointed out by the hon. Minister.

Shrimati Sushila Gopalan was not nominated or oppointed as a Member of the Board of Directors by the Marxist Communist Ministry. It is the Achutha Menon Ministry which nominated her. Why? Because almost 95 per cent of the workers in the coir industry are women at the spinning stage. A women born and brought up there and who was in the trade union movement in that centre would know the ins and outs of the industry much more than any other person. Shrinati Sushila Gopalan who was born ui

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Shertalat and who has been associated with the trade union movement in the coir industry was nominated by the Achutha Menon Ministry who belonged to a party which was opposed to her party and at later stage had helped the overthrow of the party Government nominated this particular person to be a Member of the Board of Directors of the Kerala State Corr Corporation. What is the result? It was one of the few undertakings in the whole of India which showed a profit in the first year of its working. That shows that the people who understand where the shoe pinches, who know how to handle labour and what are the ills and ailments of the public sector undertaking can cuic them It is not replacing technocrats. My friend completely misunderstood and was speaking out of context when he said that we were going to replace technocrats. The technocrats are there in every undertakings, public or private They will do their job But it is the management that makes a success or a failure of an undertaking If there is mismanagement and disregard of the basic concept behind an industry then there will be failure Even industries have their approaches concepts and principles. You cannot allow anybody and everybody to play ducks and drakes with it Then there will be defects and inefficiency There are certain people in all walks of life who are competent

Really we have got experts from all walks of life. But one expert in one walk of life may not be an expert in the others. Therefore, it is only such people who are experts in their line and who are supposed to have some competence in these matters whom I wanted or the Keiala Government wanted or any Government would want, to be on the board. Any Government would want only such people

The second misconception was that these people are sent there as MPS, and so when their term of office as MPS goes, their direct orship also goes. This is also wrong They are not elected from this. House, nor are they sent there only because of it. They are sent or , nominated or appointed simply because they are eminent in their line, simply because they can deliver the goods. The mere fact that the man or woman.

happens to be an MP should not be a bar in salvaging the public sector undertaking out of the morass or the depths into which it has sunk.

Then there is the concept that being a director of a small board or an oiganisation is not a very, very important thing, and that becoming a member of the Public Undertakings Committee is a much more honourable and much more beneficical thing It is not a question of importance The directorship is not offered because it is a post of importance. It is offered because it has got to serve a purpose I am sorry my colleague who has been in Parliament for so many years thinks that being a member of the committee in respect of the public sector undertakings is a thing of honour that it is a point of honour But it is not a question of honour. It has certain duties and responsibilities to that august body which appoints that committee for a purpose. Unfortunately, it is only a question of pointing out the errors which have been committed by that organisation. To find out these things, there is that committee The Committee on Public Undertakings is of recent origin. But the Public Accounts Committee and the Estimates Committee are older ones The Public Accounts Committee dissects, does post mortem work. It is the Lstimates Committee which goes into the plans or it tries to plan I have been a and suggest measures Member of the Estimates Committee Even there I do not think they can work in the way I feel it should We have attempted to see and rectify and correct certain things But the function of the Board of Directors is entirely different. The director is on the spot and tries to make it a success. Dissecting the dead-body, doing postmortem work, is something entirely different My friend must understand that the public sector undertakings

DR KAILAS What is the utility of this committee then?

SHRIN SREEKANTAN NAIR. They are to dissect and find out where the organisation has gone wrong and who is respon-

sible for it so that man or that bureaucrat, whoever it is, may be taken to task and punished and so that the next man does not commit the same mistake. Whether one is successful or not, crime and punishment have a certain concept behind them. Whether one has succeeded in the world or not, we stilt maintain our Penal Code and the criminal Proceedure Code and other codes.

DR. KAILAS: Parliament should not have created this committee.

SHRI N. SREEKANTAN NAIR: They should have. They have to dissect and find out the delays. They are not expected to go and run the management. It is a question of construction; and the other is the question of dissection. Let us understand the difference.

I next come to the critism of the hon. Minister. The hon, Minister pointed out and perhaps rightly pointed out that the Bill seeks to bring in those organisations where there is a disqualification, which are disqualified. I would only amend it those organisations, the offices in which are disqualified. They are to be employed; the others are not. Well, he has got his interpretation. I am not a lawyer. He is a very great lawyer, and is a retired judge of the high court and all that. My understanding of law may not be that technical. But when I say that such and such offices in a body are disqualified, I understand the implication to be this that the remaining offices are not disqualified. I say that they are the two sides of the same coin. The head is on the one side and the value of the coin is written on the other side. He was referring to the head, and I was referring to the worth of the coin. Therefore, I understood these Parts I and II as indirectly accepting the fact that those except the President in the case of Part I and except the President and Secretary in Part II are exonerated, or excluded.

SHRI R. R. GOKHALE: That is where the misunderstanding comes,

SHRI N. SREEKANTAN NAIR: It is my lack of understanding of law. I am very glad that a categorical assurance has been given by such an eminent lawyer, who had

been a very eminent judge, apart from the fact that he is our Law Minister, to the effect that there is no disqualification. I am very thankful for it. Since the Joint Committee on Offices of Profit started functioning. during the last 8 or 9 years, they have made so many recommendations. I read 28 recommendations for disqualification in my opening speech. Every time, they were harping on this: Why has not the Government brought forward a legislation on this? I have brought to the notice of the House the implications of the recommendations of the Joint Committee on Offices of Profit. When the item in the Order Paper involving the election of members to this Joint Committee was brought here, the Speaker was in the Chair and I raised the very same point that in the past, this Joint Committee had deviated from the basic approach which the Parliament took in enacting the Parliament (Prevention of Disqualification) Act and how the Joint Committee have all along been insisting upon taking a diametrically opposite view to the enactment and that the members should be now advised to adopt an entirely different attitude in the future. That is on record. The Speaker told me that my suggestion would be conveyed to the members of the Joint Committee. Yet, I thought it better to bring such an Act so that many Members of Parliament who do not know this may know that there is such a Damocles Sword hanging over their head if tomorrow the Minister decides to bring a Bill incorporating the suggestions of the Joint Committee, because the Joint Committee is supposed to be a ministure Parliament and under normal circumstances, its decision should not be countered.

I wanted to bring it to the attention of the House and the Minister that the approach and attitude of the Joint Committee members in the past has been something which is not in the national interest. I do not contend that if an MP becomes a member of the Board of Directors, he is going to usher in socialism. That is another mistaken notion in the minds of friends on both sides. It is not a question of ushering in socialism at all. This is a technical phase. If you want to usher in socialism in any country, you will have to take over the means of production, i.e. nationalise

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them. That means, starting public sector undertakings. But they must be run properly. Otherwise, we will be sharing proverty and not wealth. Sharing poverty is not socialism. Therefore, not only the existing public sector undertakings in the country, but all the major industries in this country will have to come under the Government, i.e. under the common ownership of, the people of this country.

One of my friends on this side was thinking that I am against workers' participation. It is not a question of workers' participation. Workers should be brought into the board of management. But I am thinking of some mature mind to help and guide such boards at the most crucial moment in the history of this country which we want to make a test of this. At such a time the benefit of the advice of Competent and experienced people should not be denied to the public sector undertakings merely because they happen to be Members of Parliament. I am prepared to withdraw the Bill. I beg to move for leave to withdraw the Parliament (Prevention of Disqualification). Amendment Bill.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to withdraw the the Parliament (Prevention of Disqualification) Amendment Bill, 1971".

The motion was adopted.

MR. DEPUTY-SPEAKER: Bill with-drawn by leave.

The Bill was, by leave, withdrawn over.

17.52 hrs.

GIFT-TAX (AMENDMENT) BILL (Amendment of Sections 22, 23 etc.)

SHRI S. C. SAMANTA (Tamluk) : I beg to move :

"That the Bill further to amend the Gift-tax Act, 1958, be taken into consideration".

In the Statement of objects and Reasons I have mentioned why I have brought forward this Bill. I hope by this time Government have given thought to the reasons given by me.

I want to amend the Act only in a simple way. In the Gift-tax Act as passed in 1958 there are some irregularities which have to be remedied. For instance, under the existing Act the officers impose the tax and within a month the assessee can appeal. He can reappeal also. The assessee can also pray for revaluation of the property for which the tax has been imposed. This is valuation for the second time, The first time it was valued when he was asked to pay. On appeal he can again have it examined by two valuers, who are to be appointed to revalue the property for which tax has been imposed. If these two valuers agree, then there is no problem. But if they differ in valuation, then it is referred to a third valuer. It takes so much of time, so many irregularities creep in and so many difficulties are felt. Then, when these valuers are appointed they have to be paid and at times Government have also have to pay.

Another thing the costs of any arbitration proceedings shall be borne by the Central Government or the assessee as the case may be at whose instance the question was referred to the valuers. Valuers in disposing of any matter referred to them for arbitration under subsection vi hold or cause to be held such enquiry as they think fit and after giving the appellant and the respondent an opportunity of being heard or such orders thereon as they think fit and shall send a copy of such order to the Appellant Tribunnl. But that is not the final, Sir.

So, I have proposed the deletion of some provisions and those people who do not submit the money demanded of him for the gift they are punishable with fine which may extend to Rs. 10 for every day during which the default continues. Here I have suggested that imprisonment should be added also. I say that "shall be punishable with imprisonment for a term which may extend to three months or with fine which may extend to Rs. 10 for every day during which the default continues.